

State Government and BSF keep a constant vigil on this border and a number of Police Stations, patrol posts and watch posts have been opened.

### संघ लोक सेवा आयोग की परीक्षाएँ

2888. श्री माही लाल : क्या गृह मन्त्री यह बताने की कृपा करेंगे कि सरकार का विचार संघ लोक सेवा आयोग को यह मंत्रणा देने का है कि विभिन्न प्रतियोगिता परीक्षाओं तथा साक्षात्कारों के दौरान प्रत्याशियों से ग्रामीण क्षेत्रों से सम्बन्धित सामाजिक, आर्थिक और सामान्य जानकारी के प्रश्न पूछे जायें ?

गृह मंत्रालय में राज्य मंत्री (श्री एस० डी० पाटिल) : सरकार सामान्यतया विभिन्न प्रतियोगिता परीक्षाओं तथा साक्षात्कारों के दौरान पूछे जाने वाले प्रश्नों के स्वरूप के सम्बन्ध में संघ लोक सेवा आयोग को सलाह नहीं देती। फिर भी, आयोग अपनी चयन पद्धतियाँ इस प्रकार से तैयार करने की आवश्यकता के प्रति पहले से ही जागरूक है जिसमें कि ग्रामीण क्षेत्रों से आने वाले उम्मीदवारों को कोई घाटा न रहे।

### D.T.C. Bus Route No. 330

2889. SHRI LALU ORAON: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether Government are aware that the D.T.C. Bus service in the Trans-Jamuna area of Delhi in general and Route No. 330 in particular is very poor and buses specially on R. No. 330 never run regularly; and

(b) if so, steps taken by the Government in this regard to improve the service?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM): (a) Trans-Jamuna

area is covered by a network of 68 bus routes including 5 mini bus routes and 2 night services. The major part of route No. 330 is also covered by a number of parallel services of other routes. The operational efficiency of the services on route No. 330 is considered satisfactory as its operational ratio during the last 3 months has been around 90 per cent.

(b) Does not arise.

### Allocation to I.T.D.P. in Orissa

2890. SHRI SRIBATCHA DIGAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the amount placed at the disposal of I.T.D.P. for utilisation in Phulbani District in Orissa State during the last three years;

(b) the amount utilised in Phulbani District during the last three years; and

(c) whether some amounts have been surrendered, if so, the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH): (a) to (c). There are two I.T.D.Ps. functioning in Phulbani District viz., Phulbani and G. Udayagiri. The former was grounded in the year 1975-76 and the latter in the year 1976-77.

The information regarding the amounts placed at the disposal of and the amounts utilised and surrendered by, these I.T.D.Ps. in 1975-76 and 1976-77 is given in the attached statement.

The reason for the short fall, as ascertained from the State Government, is mainly the absence of proper land records which resulted in delay in sanction of the loan element in various schemes and also implementation of various schemes particularly those relating to shifting cultivation.

## Statement

Name of I.T.D.P.	Amount placed at the disposal	Amount utilised.	Amount surrendered
(Rupees in lakhs)			
1975-76			
Phulbani . . . . .	3.37	2.76	0.61
G. Udayagiri . . . . .	..	..	..
1976-77			
Phulbani . . . . .	10.91	3.75	7.16
G. Udayagiri . . . . .	8.17	3.53	4.64

**News Item under 'City Lights' Novel Education**

2891. SHRI S. D. SOMASUNDARAM: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have studied the problems posed regarding 'Novel Education' under heading 'City lights' published in "Times of India" New Delhi, dated the 14th November, 1977;

(b) if so, the outcome thereof; and

(c) whether Government propose to amend the Ministry of Home Affairs letter No. D/642/76 SCT of December, 1976 so as to extend eligibility for Scheduled Castes and Scheduled Tribes certificate to Scheduled Castes and Scheduled Tribes students whose parents continued to remain in Delhi after 1951 so as to remove their difficulties in availing of educational facilities and concessions?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) to (c). Government have been the article referred to. Under the provisions of the Constitution (Scheduled Castes) (Union Territories) Order, 1951, only members of the castes specified in relation to Delhi as Scheduled Castes and resident therein can be issued Scheduled

Caste certificates by the competent authorities in Delhi. The term 'resident' connotes the permanent residence of a person on the date of notification of the Presidential Order specifying his caste/tribe as Scheduled Caste or Scheduled Tribe in relation to his State/Union Territory. Since the Scheduled Castes in relation to Delhi were notified on 20th September, 1951, any person who migrated to Delhi after the date cannot be treated as a Scheduled Caste of Delhi.

At the State/Union Territory level, concessions are allowed only to Scheduled Castes/Tribes of the State/Union Territory concerned. However, concessions given at the all India level are open to the Scheduled Castes/Scheduled Tribe of any State/Union Territory.

**लद्दाख में विकास योजनायें**

2892. श्रीमती पार्वती देवी : क्या योजना मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या लद्दाख में कृषि, परिवहन, संचार तथा विद्युत के विकास के लिये पृथक-पृथक योजनायें बनाई गई हैं; और

(ख) क्या सरकार का विचार अगली पंचवर्षीय योजना में पर्वतीय क्षेत्रों विशेष-